

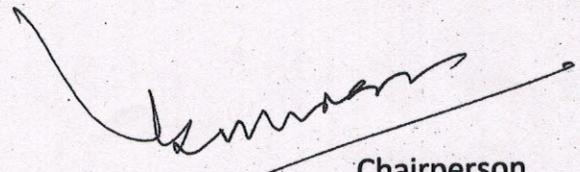
**NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

File No. : NGT(PB)/24/2015 / 230  
Dated : .03.2015

**ORDER**

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19<sup>th</sup> of 2010), the Central Government has specified Chennai as the ordinary place of sitting of the National Green Tribunal Southern Zone Bench which shall exercise jurisdiction in the area / territorial jurisdiction of Kerala, Tamil Nadu, Andhra Pradesh, Karnataka, Union Territories of Pondicherry and Lakshadweep, vide Notification No. S.O. 1908 (E) dated 17.08.2011.

Now, in exercise of powers conferred upon the Chairperson, National Green Tribunal, under Clause (d) of sub-section (4) of Section 4 of the National Green Tribunal Act, 2010 read with sub-rule (1) and (2) of Rule 3 of the National Green Tribunal (Practices and Procedure) Rules, 2011, it is decided to constitute Second Bench of Southern Zone Bench of the National Green Tribunal consisting of Hon'ble Mr. Justice Dr. P. Jyothimani (Judicial Member) and Hon'ble Mr. P. S. Rao (Expert Member) to deal with the cases relating to the Southern Zone at Chennai (i.e. 950/1, 2<sup>nd</sup> & 3<sup>rd</sup> Floor, Poonamalee High Road, Arumbakkam, Chennai-600 106), with effect from 23<sup>rd</sup> March, 2015.

  
Chairperson  
National Green Tribunal